

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

**37. C.P. 3851/2019**

**CORAM:**

**SHRI ANIL RAJ CHELLAN**  
**HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 08.04.2024**

**NAME OF THE PARTIES:- Ajit Gajendra Vyas**  
**Vs.**  
**A. G. Bim Design Serices Pvt. Ltd.**

**Section: 241 -242, 213 of Companies Act, 2013**

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**ORDER**

None present from either side. Perusal of the records reveals that the Respondent nos. 4 and 5 has already been proceeded *ex-parte*. None present on behalf of the Respondent nos. 1 to 3 nor any reply has been filed. Let reply, if any, on behalf of the Respondent nos. 1 to 3 be filed within a period of four weeks from today by serving an advance copy on the other side at least two days before the next date of hearing, subject to last chance. List this matter on **01.07.2024**.

**Sd/-**  
**ANIL RAJ CHELLAN**  
**Member (Technical)**  
*ANKIT*

**Sd/-**  
**KULDIP KUMAR KAREER**  
**Member (Judicial)**